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NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

T.P.No. 130/KB/2017

29/1/18.

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th January 2018, 10.30 A.M

Name of the Company		Eastern Newspapers Pvt.Ltd.		
		the ortiflorier mid		
Under Section		391(2) & 394		
SI. No.	Representa	nation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
1.	PATITA P	ABAN BISHWAL,	du fehh	All 12018

Manoj & Bang, Dy. Director, 070 Regional Director, Min. of corporate Alfairs, Kolkata

ORDER

Ld. Counsel for the petitioner as well as Mr. Manoj S. Bang, Dy. Director from the O/o. The Regional Director, Eastern Region, Ministry of Corporate Affairs is present.

Heard the Ld. Counsel for the petitioner. Vide order dated 12/06/2017 this Tribunal directed the petitioner to submit certain documents as referred to in paragraph 6 of the above referred order. Supplementary affidavit filed along with certain documents on today. However, no report from the Official Liquidator has been submitted. Ld. Counsel for the petitioner submits that he has served the copy of the petition on the Official Liquidator and filed affidavit to that effect. A notice has been served to the Official Liquidator for submitting report. On perusal of the referred document at page 86 it is understood that statutory notice u/s. 230(5) of the Companies Act, 2013 not been served upon the Official Liquidator.

Ld. Counsel for the petitioner made a request for further hearing. Prayer is allowed.

List it on 28/02/2018.

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(Jinan K.R.) Member (J)

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